

GOVERNMENT OF INDIA
OFFICE OF THE DIRECTOR GENERAL OF CIVIL AVIATION
OPPOSITE SAFDARJUNG AIRPORT, NEW DELHI

No. 4/1/2020-IR
Dated: 20.05.2020

CIRCULAR

Subject: Resumption of Flying Training Activities by Flying Training Organizations – COVID 19

Due to the ongoing lockdown arising from COVID-19 globally, civil aviation activities in India have been under temporary suspension vide MoCA Order AV. 110011/1/2020-US(AG) Office-MoCA dated 23.3.2020, with limited exceptions like cargo flights, off-shore flying and medical evacuation flights including repatriation flights and flights undertaken by/ or behalf of State/UT Government or special flights, as approved.

2. The Competent Authority has now decided to allow Flying Training Organisations (FTO) in India to resume flying training activities with immediate effect subject to the following:

- i) Flying training and simulator training by FTOs is permitted subject to strict adherence to mandatory guidelines related to social distancing, regular health monitoring and regular sanitization of personnel and equipment etc. as per guidelines of MoHFW and MHA.
- ii) No classroom training shall be conducted till further orders.
- iii) Flying training aircraft (with valid ARC) – Prior to the commencement of flying training, a 'handling flight' of the said aircraft shall be conducted to ensure that the engine and the systems, including the handling characteristics are satisfactory.
- iv) In case the ARC of the flying training aircraft has expired during the prolong grounding, test flight as required for renewal/ issuance of ARC shall be conducted prior to the ARC being renewed, for which a special flight permit shall be obtained from the concerned RAO.



(Sunil Kumar)

Deputy Director General

To,

1. FTOs
2. The Chairman, Airports Authority of India